

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 1
IA-4667/ND/2021 (IB)-2722(ND)2019

IN THE MATTER OF:

Gayatri Tandon M/s Renuka Sales Corporation	...	Applicant
Vs		
M/s JKR Techno Engineering Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 14.10.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP : Mr. Kamal Ahuja, Ms. Sanchita Bhardwaj, Advs.
For the OC : Mr. Shrikant Lakhera, Adv.

ORDER

IA No. 4667/ND/2021:

Application filed by the IRP under Section 12A of the Code seeking withdrawal of the main IB application. Learned Counsel for the applicant states that Form 'FA' being the consent of the applicant is annexed and the IRP dues being the CIRP cost and fees are also paid. Nothing is due. In view of the submission made, we allow this application, thereby IB-2722/ND/2019 stands withdrawn and disposed of.

Sd/-
K.K. VOHRA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)